

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)**

**L O K S A B H A
STARRED QUESTION NO.384**

TO BE ANSWERED ON WEDNESDAY, THE 29TH MARCH, 2017

Fast Track Courts

***384. SHRI NISHIKANT DUBEY:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of Fast Track Courts (FTCs) functioning in the country, State-wise;**
- (b) the number of cases disposed of during the last three years and the number of cases presently pending in these courts, State-wise;**
- (c) the total funds allocated and spent for setting up of these courts during each of the last three years and the current year; and**
- (d) whether the Government proposes to set up more FTCs in the country and if so, the details thereof, State-wise?**

A N S W E R

**MINISTER OF LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO.384 FOR 29TH MARCH, 2017 REGARDING FAST TRACK COURTS

(a): Setting up of subordinate courts including Fast Track Courts (FTCs) is the responsibility of the State Governments which in consultation with the respective High Courts setup such courts from their own resources. A statement indicating State-wise number of FTCs reported functional is enclosed as Annexure-I.

(b): The information on the number of cases disposed of during the last three years and the number of cases presently pending in these courts is not maintained centrally. However, as per the information available and compiled, cases disposed of and pending in FTCs is enclosed as Annexure-II.

(c) and (d): An amount of Rs.870 crore was released to the State Governments for FTCs during a period of 11 years from 2000-01 to 2010-2011 and Central funding was discontinued beyond 31.03.2011. The Central grants released to the States for FTCs from 2000-2001 to 2010-2011 is given as Annexure-III. The Central Government decided to provide funds upto a maximum of Rs.80 crore per annum on a matching basis upto 31.03.2015 from the 13th Finance Commission Award for meeting expenditure on salaries of the 10% additional positions of Judges being created in the subordinate Judiciary following the direction of Supreme Court in the case of Brij Mohan Lal Vs. Union of India. The State Governments and Chief Justices of the High Courts were requested to utilize these positions for creation of FTCs also.

The 11th Finance Commission had recommended a scheme for creation of 1734 FTCs in the country for disposal of long pending cases and the cases involving undertrial prisoners. The scheme recommended by the 11th Finance Commission was for a period of five years upto 2004-05. The Government accorded its approval for the continuation of central funding of 1562 FTCs that were operational as on 31.3.2005 for a further period of 5 years i.e. up to 31st March, 2010. The scheme was continued for another one year upto 31st March, 2011, and

central funding for these FTCs has been discontinued with effect from 1st April, 2011.

The 14th Finance Commission has endorsed the proposal to strengthen the judicial system in States which includes, inter-alia, establishing 1800 FTCs for a period of five years for cases of heinous crimes; cases involving senior citizens, women, children, disabled and litigants affected with HIV AIDS and other terminal ailments; and civil disputes involving land acquisition and property/rent disputes pending for more than five years at a cost of Rs.4144 crore which is enclosed as Annexure-IV. The 14th Finance Commission has urged State Governments to use the additional fiscal space provided by the Commission in the tax devolution to meet such requirements.

The Prime Minister vide his letter dated 23rd April, 2015 has urged the State Governments to allocate funds for the activities mentioned in the 14th Finance Commission recommendations from their State budget from 2015-16 onwards. Further, this issue was also discussed in the CM/CJ Conference held on 24th April, 2016 wherein it was resolved to strengthen the existing coordination and monitoring mechanism between the State Governments and the Judiciary for effective implementation of the recommendations of the 14th Finance Commission. The Minister of Law and Justice has also urged vide letters dated 3rd June, 2016 and 26th September, 2016 to all the Chief Ministers of the States and Chief Justices of High Courts to implement the resolution of the Conference including the recommendations of the 14th Finance Commission.

ANNEXURE-I

STATEMENT REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA STARRED QUESTION NO. 384 TO BE REPLIED ON 29TH MARCH, 2017 REGARDING FAST TRACK COURTS.

S. No	State	No. of FTC functional
1	Andhra Pradesh	38
2	Arunachal Pradesh	-
3	Assam	3
4	Bihar	0
5	Chhattisgarh	14
6	Delhi	13
7	Goa	5
8	Gujarat	0
9	Haryana	0
10	Himachal Pradesh	0
11	Jammu & Kashmir	-
12	Jharkhand	12
13	Karnataka	0
14	Kerala	0
15	Madhya Pradesh	0
16	Maharashtra	100
17	Manipur	-
18	Meghalaya	0
19	Mizoram	-
20	Nagaland	-
21	Odisha	0
22	Punjab	0
23	Puducherry	-
24	Rajasthan	0
25	Sikkim	1
26	Tamil Nadu	39
27	Telangana	34
28	Tripura	1
29	Uttar Pradesh	183
30	Uttarakhand	4
31	West Bengal	77
	Total	524

ANNEXURE-II

STATEMENT REFERRED TO IN REPLY TO PART (b) OF THE LOK SABHA STARRED QUESTION NO. 384 TO BE REPLIED ON 29TH MARCH, 2017 REGARDING FAST TRACK COURTS.

S. No	State	Cases disposed of during the Year				Cases Pending as on
		2013	2014	2015	2016	
1	Andhra Pradesh	4157	2639	2781		6778 as on 31.3.16
2	Arunachal Pradesh	-	-	-	-	-
3	Assam	5185	4741	2811		5769 as on 12/12
4	Bihar	-	-	-	-	-
5	Chhattisgarh	847	1474	1596	893 as on 15.6.16	2966 13 on 30.6.16
6	Delhi	1367	1153	1218	273 as on 7/16	658 as on 7/16
7	Goa	284	950	374	2521 as on 31.8.16	2521 as on 31.8.16
8	Gujarat	-	-	-	434090 as 3/11	-
9	Haryana	1440	1493	1527	o	1553 as on 31.12.15
10	Himachal Pradesh	48051 up to 30.3.13	-	-	-	-
11	Jammu & Kashmir	-	-	-	-	-
12	Jharkhand	722	834	664	143	2200 as on 31.12.15
13	Karnataka	42898	18496	5389 upto 31.3.15	344834	
14	Kerala	-	-	-	-	3692 as on 31.12.15
15	Madhya Pradesh	-	-	-	-	-
16	Maharashtra	-	259538	182667	81058	-
17	Manipur	-	-	-	-	-
18	Meghalaya	-	-	-	-	*202 as on 31.1.11
19	Mizoram	-	-	-	-	-
20	Nagaland	-	-	-	-	-
21	Odisha	1343				
22	Punjab	9219	10875	4072	1259 as on 31.1.16	1292 as on 31.1.16
23	Puducherry	-	-	-	-	-
24	Rajasthan		111695	126893		
25	Sikkim	59	16	12	1 up to 31.3.16	4 as on 31.3.16
26	Tamil Nadu	-	29670	19962	-	-
27	Telangana		3789	3370		6602 as on 31.3.16
28	Tripura	1114	4179	493		1751 as on 31.12.15
29	Uttar Pradesh	-	-	19101	-	41001
30	Uttarakhand	8	14	47	37 upto 31/5/16	161 upto 31/5/16
31	West Bengal	22466	10256	11122	7370 as on 31.7.16	33510 as on 31.7.16

**STATEMENT REFERRED TO IN REPLY TO PARTS (c) AND (d) OF THE LOK
SABHA STARRED QUESTION NO.384 FOR 29.03.2017**

Central Grants released to States for Fast Track Courts from 2000-01 to 2010-11

(Rs. In lakh)

Sl. No	Name of the state	Released from 2000-01 to 2004-05 *	Central Grant released by Department of Justice						Grand Total
			2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	
1	2	3	4	5	6	7	8	9	10
1	Andhra Pradesh	2250.00	550.50	412.80	412.80	142.40	-	1096.00	4864.50
2	Arunachal Pradesh	52.69	19.20	14.40	14.40	14.40	14.40	14.40	143.89
3	Assam	530.10	128.00	96.00	96.00	91.20	96.00	96.00	1133.30
4	Bihar	4766.40	960.30	720.00	720.00	720.00	720.00	720.00	9326.70
5	Chhattisgarh	791.10	198.40	129.60	129.60	148.80	148.80	129.60	1675.90
6	Goa	125.10	32.00	24.00	24.00	19.20	14.40	24.00	262.70
7	Gujarat	3226.68	1062.80	1355.90	571.20	580.80	-	777.60	7574.98
8	Haryana	422.31	102.40	33.60	67.20	38.40	76.80	67.20	807.90
9	Himachal Pradesh	108.59	57.60	43.57	0	38.40	43.20	43.20	334.56
10	J & K	300.60	-	-	-	-	-	-	300.60
11	Jharkhand	2319.30	569.80	226.00	190.17	249.60	196.80	192.00	3943.67
12	Karnataka	2431.80	595.40	610.80	230.40	182.40	446.40	441.60	4938.80
13	Kerala	815.25	198.40	148.80	148.80	148.80	148.80	148.80	1757.65
14	Madhya Pradesh	2223.90	422.50	215.40	259.80	312.00	316.80	316.80	4067.20
15	Maharashtra	4352.40	1197.20	1101.60	782.40	417.60	412.80	537.60	8801.60
16	Manipur	90.00	12.80	9.60	9.60	9.60	9.60	9.60	150.80
17	Meghalaya	90.00	19.20	14.40	0	28.80	-	28.80	181.20
18	Mizoram	90.00	19.20	17.68	14.40	14.40	14.40	14.40	184.48
19	Nagaland	54.90	12.80	18.18	9.60	9.60	9.60	9.60	124.28
20	Orissa	1866.60	262.40	196.80	158.40	158.40	168.00	168.00	2978.60
21	Punjab	746.10	115.20	48.00	51.20	0	163.20	81.60	1205.30
22	Rajasthan	2238.05	531.40	753.64	398.40	398.40	398.40	398.40	5116.69
23	Sikkim	29.70	-	-	-	-	-	-	29.70
24	Tamil Nadu	1151.90	313.70	235.20	235.20	0	470.40	235.20	2641.60
25	Tripura	73.80	19.20	3.80	0	0	11.56	0	108.36
26	Uttar Pradesh	6319.80	288.00	3075.69	495.52	1161.60	1161.60	1094.40	13596.61
27	Uttarakhand	1173.60	1549.80	216.00	129.60	0	-	99.62	3168.62
28	West Bengal	3972.60	761.80	571.20	571.20	571.20	571.20	571.20	7590.40
	Total	42613.27	10000.00	10292.66	5719.89	5456.00	5613.16	7315.62	87010.60

*Grants released to the States from 2000-01 to 2004-2005 by Ministry of Finance

ANNEXURE-IV

STATEMENT REFERRED TO IN REPLY TO PARTS (c) and (d) OF THE IOK SABHA
STARRED QUESTION NO.384 TO BE ANSWERED ON 29TH MARCH., 2017

14TH FINANCE COMMISSION RECOMMENDATIONS

(Rs. in crore)

S.No	Name of the State	Funds earmarked/released
1.	Andhra Pradesh	108.21
2.	Telangana	85.18
3.	Assam	82.88
4.	Arunachal Pradesh	0.00
5.	Mizoram	16.12
6.	Nagaland	6.91
7.	Bihar	338.43
8.	Chhattisgarh	64.46
9.	Gujarat	400.59
10.	Himachal Pradesh	29.93
11.	Jammu & Kashmir	48.35
12.	Jharkhand	115.11
13.	Karnataka	218.72
14.	Kerala, Lakshadweep	94.39
15.	Madhya Pradesh	306.20
16.	Maharashtra, D&N, Daman & Diu	469.67
17.	Goa	11.51
18.	Manipur	6.91
19.	Meghalaya	9.21
20.	Orissa	145.04
21.	Punjab	115.11
22.	Chandigarh	4.61
	Haryana	110.51
23.	Rajasthan	214.11
24.	Sikkim	2.3
25.	Tamil Nadu, Puducherry	204.91
26.	Tripura	20.72
27.	Uttar Pradesh	488.08